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N.A. SRINIVASAN, M.Com., B.L., FCS

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AUTRANS INDIA PRIVATE LIMITED

1.	Name of the Corporate Person	Autrans India Private Limited
2.	Date of Incorporation of Corporate Person	13th August 2018
3.	Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number/ ~~Limited Liability Identity Number of Corporate Person.~~	U50400TN2018FTC124092
5.	Address of the registered office and Principal Office (if any) of Corporate Person	Door No. 86, 8th Floor, Mount Road, Polyhose Towers, Guindy, Chennai - 600032
6.	Liquidation Commencement date of Corporate Person	16th October 2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: N.A. Srinivasan Email id: nas@geniconsolutions.com Contact no: 9003199945 Address : Temple Tower,7th Floor, H-5, No.672, Anna Salai, Nandanam, Chennai- 600 035 Registration Number : IBBI/IPA-002/IP-N00704/2018-19/12328
8.	Last date for submission of claims	November 15, 2024

Notice is hereby given that Autrans India Private Limited has commenced Voluntary Liquidation on October 16, 2024.

The stakeholders of Autrans India Private Limited are hereby called upon to submit a proof of their claims, on or before November 15, 2024, to the Liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: October 18, 2024

Place: Chennai

N.A. Srinivasan, M.Com.,B.L.,FCS
Advocate & Resolution Professional
MS. 2065 / 2006 - FCS - 7257
Temple Tower, 7th Floor, 672, H - 5,
Anna Salai, Nandanam, Chennai - 600 035.

Name: N.A Srinivasan

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLCHE00161796 1. SHAILAJA VARDHAN 2. NATHAVENKATA VATHSA VARDHAN ALIAS N V VATHSA VARDHAN	APARTMENT NO. 104, FIRST FLOOR, BUILDING - E3, INDIABULLS GREENS, JALLADIANPETTAI VILLAGE, PERUMBAKKAM - JALLADIANPET JOINT ROAD, TALUK SHOLINGANALLUR, CHENNAI - 600100, TAMIL NADU.	03.06.2024	Rs.52,16,947.01/- (Rupees Fifty Two Lakh Sixteen Thousand Nine Hundred Forty Seven and Paise One Only) as on 20.09.2024
2.	LOAN ACCOUNT NO. HHLCHE00160647 1. AJITH KORAH 2. RIYA M KUNJACHEN	APARTMENT NO. 502, 5TH FLOOR, E4 BLOCK, INDIABULLS GREENS, JALLADIANPETTAI VILLAGE, SHOLINGANALLUR TALUK, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 75,87,378.94/- (Rupees Seventy Five Lakh Eighty Seven Thousand Three Hundred Seventy Eight and Paise Ninety Four Only) as on 23.09.2024
3.	LOAN ACCOUNT NO. HHLPOR00238917 1. ANKIT NARENDRA VASA 2. PRIYAMBHI SACHETI	FLAT NO. D 31704, 17TH FLOOR, BUILDING NO. D3, INDIABULLS GREENS, PERUMBAKKAM JALLADIANPETTAI JOINT ROAD, VILLAGE JALLADIANPETTAI, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 73,63,976.46/- (Rupees Seventy Three Lakh Sixty Three Thousand Nine Hundred Seventy Six and Paise Forty Six Only) as on 23.09.2024
4.	LOAN ACCOUNT NO. HHLCHE00198533 1. BORAH RISHIKUMAR 2. KOBITA KUNJA BORAH	APARTMENT NO. 401, 4TH FLOOR, E5 BLOCK, INDIABULLS GREENS, JALLADIANPETTAI VILLAGE, SHOLINGANALLUR TALUK, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 74,87,822.17/- (Rupees Seventy Four Lakh Eighty Seven Thousand Eight Hundred Twenty Two and Paise Seventeen Only) as on 23.09.2024
5.	LOAN ACCOUNT NO. HHLCHE00170833 1. KANNAN NEELA 2. RAMASWAMY KANNAN	APARTMENT NO. 601, 6TH FLOOR, E1 BLOCK, INDIABULLS GREENS, JALLADIANPETTAI VILLAGE, SHOLINGANALLUR TALUK, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 63,12,385.19/- (Rupees Sixty Three Lakh Twelve Thousand Three Hundred Eighty Five and Paise Nineteen Only) as on 23.09.2024
6.	LOAN ACCOUNT NO. HHLCHE00170946 1. GOPALKRISHNAN O 2. KEERTHI M	FLAT NO. 305, 3rd FLOOR, BUILDING NO. D3, INDIABULLS GREENS, VILLAGE JALLADIANPETTAI, TALUK SHOLINGANALLUR, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 57,42,849.86/- (Rupees Fifty Seven Lakh Forty Two Thousand Eight Hundred Forty Nine and Paise Eighty Six Only) as on 23.09.2024
7.	LOAN ACCOUNT NO. HHLGRG00159309 1. NAVDEEP BALODA 2. INDRAWATI DHARAMVIR BAOLDA	FLAT NO. 104, 1ST FLOOR, BUILDING E5, INDIABULLS GREENS, PERUMBAKKAM - JALLADIANPETTAI, JOINT ROAD, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 42,46,752.36/- (Rupees Forty Two Lakh Forty Six Thousand Seven Hundred Fifty Two and Paise Thirty Six Only) as on 23.09.2024
8.	LOAN ACCOUNT NO. HHLVAS00189650 1. JYOTI BALAIN 2. VIJENDER SINGH BALAIN 3. RAVINDER BALAIN	FLAT NO. D 31105, 11TH FLOOR, BUILDING - D3, INDIABULLS GREENS, PERUMBAKKAM - JALLADIANPETTAI, JOINT ROAD, JALLADIANPETTAI VILLAGE SHOLINGANALLUR, TALUK CHENNAI - 600066, TAMILNADU.	05.05.2024	Rs. 53,86,318.72/- (Rupees Fifty Three Lakh Eighty Six Thousand Three Hundred Eighteen and Paise Seventy Two Only) as on 23.09.2024
9.	LOAN ACCOUNT NO. HHLCHE00201816 1. VISWANATHAN ALIAS SUBRAMANIAN VISWANATHAN 2. S. MARAGATHAM ALIAS MARAGATHAM 3. VISWANATHAN REVATHY ALIAS REVATHY VISWANATHAN	FLAT NO. 904, NINTH FLOOR, BUILDING E1, INDIABULLS GREENS, PERUMBAKKAM, JALLADIANPETTAI JOINT ROAD, JALLADIANPETTAI VILLAGE, CHENNAI - 600100, TAMIL NADU.	05.05.2024	Rs. 57,62,504.30 (Rupees Fifty Seven Lakh Sixty Two Thousand Five Hundred and paise Thirty Only) as on 24.09.2024

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.
Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.
In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.
Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."
In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For SAMMAAN CAPITAL LIMITED
(Formerly known as Indiabulls Housing Finance Ltd.)
Authorized Officer

Place : CHENNAI

TRADEMARK CAUTION NOTICE

Our Client, MedTec Medizintechnik GmbH, located at Sport Park Street 9, 35578 Wetzlar, Germany, is the owner of the trademark "MBST®" and

MBST

in various countries, including India.

All trade members and the public are cautioned against unauthorized copying or imitation of our client's trademarks or similar marks/artistic works. Such actions violate our client's Intellectual Property Rights. Our client would not hesitate to initiate appropriate legal proceedings, to safeguard our client's rights and in public interest.

Our Client states that the trademark "MBST®" and

MBST

is exclusively used by our Client and it provides treatments using MBST® Therapy devices. The efficiency of these devices and the treatment is based on the specifically programmed treatment chip cards. It has come to our client's attention that certain service providers are providing therapy treatment without authorized specifically programmed treatment chip cards.

The public is advised to ensure that, before undergoing any treatment claimed to be MBST® therapy device, they verify that the device is authorized and uses the authorized treatment chip cards.

MedTec Medizintechnik GmbH,
Sport Park Street 9, 35578 Wetzlar, Germany
By its Attorneys
ALTACIT GLOBAL
C2-A, Industrial Estate, Guindy, Chennai- 600032
Phone: +91 44 22501318/42107341. Tele fax: +91 44 42104341.
Email: legal@altacit.com

SHRIRAM HOUSING FINANCE LIMITED

SHRIRAM HOUSING FINANCE

DEMAND NOTICE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Branch Office : No.74/2 Ameka Tower, 2nd Floor , T V Samy Road (West), RS. Puram, Coimbatore- 641002 . Website: www.shriramhousing.in

Whereas the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM HOUSING FINANCE LTD. We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM HOUSING FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower/Co-Borrower/ Name & Address	Outstanding Amount	Loan Amount	Property Address of S ecured Assets
Mr. Sajin S/o Dhasan No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171 Mrs. Marry Suseela bai W/o Mr. Sajin No.5-26 Payathrakala Vilai, Kavuvilai Kaniyakumari-629171 NPA DATE- 03-10-2024 Date Of Demand Notice: 09-10-2024	Rs. 1871736 /- (Rupees Eighteen Lak seventy one thousand seven hundred and thirty six Only) as on 09-10-2024 under reference of Loan Account No. SHLHNGCO0000234	Rs. 1750000/- (Rupees Seventeen Lak fifty thousand Only) under reference of Loan Account No. SHLHNGCO00000234	All part and parcel of the property situated Kaniyakumari Registration District, Palliyadi Sub Registration district, Vilavancode Taluk, Kollanji Village, Old SF No.5264 New SF No.218/8, an extent of 139.6 Sq.mtr land with building bounded on the following. West:Ramya Property East:Sujin Property North:Road South:Shaju and Leena Property with all easement and pathway rights.
Mr.Selvakumar S/o Chellan No.13-180C Perumilam kattu Vilai Pacode- 629168 Mrs. Kala W/o Mr.Selvakumar No.13-180C Perumilam kattu Vilai Pacode- 629168 Mr. Abinesh S/o Mr. Selvakumar No.13-180C Perumilam kattu Vilai Pacode- 629168 NPA DATE- 03-10-2024 Date Of Demand Notice: 09-10-2024	Rs. 1682497 /- (Rupees sixteen lak eighty two thousand four hundred and ninety seven Only) as on 09-10-2024 under reference of Loan Account No. SHLHNGCO0000163	Rs.1600324/- (Rupees sixteen lak three hundred and twenty four Only) under reference of Loan Account No. SHLHNGCO00000163	All part and parcel of the property situated Kanyakumari Marthandam Joint II Registration District, Vilavancode Taluk, bacode B Village, Old SF No.1568, SF No.601/5, New SF No.601/5B an extent of 89.034 Sq.mtr land with building bounded on the following. Item No.1: West:Passage , East:Sarasammal Property , North:Abinesh Property , South: Passage Item No.2 : North: Passage, South: Sarasammal Property, East:Rethinamuthu Property, West:Passage An extent of the property is 800 Sq.links with all easement and pathway rights.
Mr. Nandakumar S/o Saminathan No.22 Sri ganga Nagar Ravuthu Kollanur Narasimanaicken palayam Coimbatore - 641031 Mrs. Kowsalya W/o Mr. Nandakumar No.22 Sri ganga NagarRavuthu Kollanur Narasimanaicken palayam Coimbatore - 641031 NPA DATE- 03-10-2024 Date Of Demand Notice: 10-10-2024	Rs. 1033971 /- (Rupees Ten Lak thirty three thousand nine hundred and seventy one Only) as on 09-10-2024 under reference of Loan Account No. SHLHCOIM0001529	Rs.909892/- (Rupees Nine lak nine thousand eight hundred and ninety two Only) under reference of Loan Account No. SHLHCOIM0001529	All part and parcel of the property situated Coimbatore District, Periyanaicken palayam Sub Registration district, Coimbatore North taluk, No.2 koodalur Village, SF No.165/2 Site No.21 to the extent of 1511 Sq.ft or 3.204 Cents land with building bounded on the following. West:25 feet South north layout road, East:SF No.166/3 Ranganathan Land North:Site No.20, South:25 feet East west layout road with all easement and pathway rights.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Place : Kanyakumari
Date: 18-10-2024

Sd/- Authorised Officer
Shriram Housing Finance Ltd

Pridhvi Asset Reconstruction And Securitisation Company Ltd.

Registered and Corporate Office: D.No.1-55, Raja Praasadamu. 4th Floor, Wing-I, Masjid Banda Road, Kondapur, Hyderabad-84 CIN: U67120TG2007PLC053327, Tel: 040-41413333. Fax: 040-41413301, Email: co@paras.org.in. Web: www.paras.org.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) & Guarantor (s) that below described immovable property mortgaged / charged to the Secured Creditors, the possession of which has been taken by the Authorised Officer of the Secured Creditor and even after sending intimation about assignment of debt to our Company and demand made by our Company, you have not chosen to pay the amount remained outstanding due to the Secured Creditors viz., M/s. PridhviAsset Reconstruction and Securitisation Company Limited (PARAS) and M/s. Asset Reconstruction Company (India) Ltd., - ARCIL.

As such, the below described immovable property, will be sold by M/s. Pridhvi Asset Reconstruction and Securitisation Company Limited (PARAS) on its behalf and on behalf of other Secured Creditor M/s. M/s. Asset Reconstruction Company (India) Ltd., - ARCIL, on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS"** basis on below mentioned date for recovery of dues of Rs.3298.00 lakhs (Rupees Three thousand two hundred ninety eight lakhs) as on 31.08.2024 pertaining to PARAS plus Rs.3972.00 lakhs (Rupees Three thousand nine hundred seventy two lakhs) as on 27.12.2023 pertaining to other Secured Creditor M/s. ARCIL, with further interest and costs thereon from M/s. Seshasaila Power and Engineering Private Limited as borrower; and Mr. Venelakanti Subrahmanyam; Mr. Vennelakanti Sivarama Prasad; Mrs. Vennelakanti Prasuna and Mrs. Vennelakanti Radha Madhavi, as its erstwhile Directors / Mortgagors / Guarantors.

DESCRIPTION OF IMMOVABLE PROPERTY

Reserve Price: Rs. 60,00,000/-	Earnest Money Deposit: Rs. 6,00,000/-

All that piece and parcel of land including construction thereon (Flat in first floor "RAGAM" Plot No. 4585 old Door No. Y-167, New Door No. 167, Y-Block, 1st Street, Ana Nagar, admeasuring 1104 sq. ft situated in the plan of West Madras neighbourhood Scheme plot No. 4585 at Arignar, Annanagar, Chennai, T. S. No. 866, Block No. 2, Mullam Village and admeasuring one ground 1104 Sq. Ft and thereabouts bounded as follows:North by: Plot No:4564; South by: 30 feet road; East by : Plot No: 4584; West by: Plot No: 4586. Measuring on the North: 48 feet, South: 48 feet; East: 73 feet, West: 73 feet. within the sub-registration district of Annanagar and Registration of Chennai Central. An undivided share of 427 sq. ft and 426 sq. ft of vacant land forming part of the land. Total undivided share of land is 853 Sq.feet vide Sale deed registered document No. 3891/2003 dated: 04.11.2003.

For detailed terms and conditions of the sale, please refer to the link provided in M/s. Pridhvi Asset Reconstruction and Securitisation Company Limited website i.e., Www.paras.org.in/tenders

The authorised officer issued E auction - Sale of Schedule properties by adopting "online e-Auction Sale"through the website https://www.bankeauctions.com of the service provider. The details of date of E-Auction, last date for submission of Bid form, Reserve Price, Earnest Money Deposit, Bid Increase Amount and Time of E-Auction are mentioned hereunder:

Date of E- Auction	12.11.2024
Last date for submission of bid	On or before 5.00 PM on 11.11.2024
Time of E-Auction	11.00 AM to 12.00 Noon
Minimum Bid increment	Rs.10,000/-

At the sale, the public are invited to participate in "online e-auction" through the website https://www.bankeauction.com of the service provider. The address details of Service Provider are: M/s. C1 India Pvt. Ltd, Contact Person: (1) Mr. Dharani Krishna, Contact No.9948182222, E-mail ID: (1) dharani.p@c1india.com & (2) andhra@c1india.com

The intending participants/bidders are advised to go through the website https://www.bankeauction.com also www.paras.org.in/tenders for detailed terms and conditions of e-auction sale and are also required to contact the Service Provider for online registration, user ID, Password, help, procedure, online training about e-auction etc., for submitting their Bid Forms and for taking part in e-auction sale proceedings. The intending participants shall deposit EMD amount by RTGS/NEFT/Funds Transfer to the credit of E-Auction collection below mentioned Account of secured creditor:

Account No.	100631100000229
Secured Creditor	M/s. Pridhvi Asset Reconstruction and Securitisation Company Ltd
Bank	Union Bank of India
Branch	Mid Corporate Branch Punjagutta Hyderabad

The intending bidders are advised to submit the Bid Forms online with requisite details viz. proof of deposit of EMD, PAN Card, Aadhaar, Address& ID Proof on or before the last date mentioned in the above auction table. The intending bidders shall send hard copy of Bid Form duly filled in along with self-attested copies of above documents by Registered Post/Speed Post/ Courier to the undersigned so as to reach as mentioned above at the following address:

*Authorized Officer, M/s. Pridhvi Asset Reconstruction and Securitisation Company Limited (PARAS), Door No. 1-55, 4th Floor, 'Raja Praasadamu', Masjid Banda Road, Kondapur, Hyderabad 500 084. *(Postal delays are not entertained).*

The intending bidders are also advised to visit the property and fully satisfy themselves about the details of the property and its registrability at concerned SRO, before participating in the e-auction.

The intending participants are also advised to contact Sri P. Ramakrishna Choudary, Vice President, (Contact Mobile No. 9100934944, E-mail id: pramakrishna@paras.org.in) and Mr. D. Nageswara Prasad, Manager (Legal & Resolutions), (Contact Mobile No: 6301102497, E-mail id: dnprasad@paras.org.in), detailed queries, terms and conditions, guidance, inspection of schedule properties, perusal of copies of title deeds and latest encumbrance certificates to exercise due diligence and satisfy themselves about the title of property under E -auction sale.

Date and Time of inspection of property	28.10.2024 between 10.00 AM to 02.00 PM

In the event the auction scheduled herein above fails for any reason whatsoever, PARAS has the right to sell the secured asset under auction through this notice by way of PRIVATE TREATY under the provisions of the SARFAESI Act, 2002.

This is also a notice to the borrowers / mortgagors / guarantors of M/s. Seshasaila Power and Engineering Pvt Ltd., about holding of the sale on the above mentioned date and other details.

Place: Hyderabad
Date: 07.10.2024

Sd/-Authorized Officer.
Pridhvi Asset Reconstruction and Securitisation Company Limited

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF AUTRANS INDIA PRIVATE LIMITED

1. Name of the Corporate Person	Autrans India Private Limited
2. Date of Incorporation of Corporate Person	13th August 2018
3. Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies, Chennai
4. Corporate Identity Number/ ~~Limited Liability Identity Number of Corporate person.~~	U50400TN2018FTC124092
5. Address of the registered office and Principal Office (if any) of Corporate Person	Door No. 86, 8th Floor, Mount Road, Polyhose Towers, Guindy, Chennai - 600032
6. Liquidation Commencement date of Corporate Person	16th October 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: N.A. Srinivasan Email id: nas@geniconsolutions.com Contact no: 9003199945 Address : Temple Tower, 7th Floor, H-5, No.672, Anna Salai, Nandanam, Chennai- 600 035 Registration Number : IBBI/IPA-002/IP-N00704/2018-19/12328
8. Last date for submission of claims	November 15, 2024

Notice is hereby given that Autrans India Private Limited has commenced Voluntary Liquidation on October 16, 2024.
The stakeholders of Autrans India Private Limited are hereby called upon to submit a proof of their claims, on or before November 15, 2024, to the Liquidator at the address mentioned against item 7.
The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Date: October 18, 2024
Place: Chennai

-sd-
Name : N.A Srinivasan

SHRIRAM HOUSING FINANCE LIMITED

SHRIRAM HOUSING FINANCE

DEMAND NOTICE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Branch Office : No.74/2 Ameka Tower, 2nd Floor , T V Samy Road (West), RS. Puram, Coimbatore- 641002 . Website: www.shriramhousing.in

Whereas the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM HOUSING FINANCE LTD. We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM HOUSING FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower/Co-Carrower/ Name & Address	Outstanding Amount	Loan Amount	Property Address of S ecured Assets
Mr. Sajidass S/o Ramasamy No.4/111 Main road Mela street Keelakadayam, Tirunelveli- 627415 Mr. Ramasamy No.4/111 Main road Mela street Keelakadayam, Tirunelveli- 627415 NPA DATE- 03-10-2024 Date Of Demand Notice: 09-10-2024	Rs. 1332282 /- (Rupees Thirteen lak thirty two thousand two hundred and eighty two Only) as on 09-10-2024 under reference of Loan Account No. STUHTIRU0000344 and Rs. 740071/- (Rupees Seven lak forty thousand seventy one Only) as on 09-10-2024 under reference of Loan Account No. SBTHTIRU0000329	Rs.1170737/- (Rupees Eleven lak seventy thousand seven hundred and thirty seven Only) under reference of Loan Account No. STUHTIRU0000344 and Rs.694088/- (Rupees Six lak ninety four thousand eighty eight Only) under reference of Loan Account No. SBTHTIRU0000329	All part and parcel of the property situated Tirunelveli District, Cheran ma devi Registration district, Kadayam Sub Registration district, Keelakadayam Village, SF No.224/3B Part to an extent of 1303.5 Sq.ft land with building bounded on the following. West:South North pathway East:Chella durai Property North:Paulraj house Proeprty South:8 ft Pathway with all easement and pathway rights.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Place : Tirunelveli
Date: 18-10-2024

Sd/- Authorised Officer
Shriram Housing Finance Ltd

TATA CAPITAL HOUSING FINANCE LIMITED DEMAND NOTICE

TATA

Contact Address: 11th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 66069383.

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
1	TCHHL08710 00100184214, TCHIN08710 00100187947	Mr. POTHARAJ MUNIYANDI, (Borrower) MRS.LINGAMMAL, (Co borrower)	Rs.8,66,349/- (Rupees Eight Lakh Sixty Six Thousand Three Hundred and Forty Nine Only) As on 10-09-2024	10-10-2024 & 03-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Palani R.D., Vadamadurai Sub-Registrar office, in Vedasandur Taluk, Kulathur village in S.No: 450/1B of 0-15.00 ares of 0-37 cents, also in S.No: 450/2A of 0-22.00 ares of 0-55 cents, also in S.No; 451/1A2 of 0-04.50 ares of 0-11 1½ cents, also in S.No: 451/2A1 of 0-05.00 ares of 0-12 ½ cents and thereby to the total of 1acre 16 cents had been divided into house plots in which the Plot No: 8 is **bounded by: West:** Property of Ponnuchamy, **South:** Plot no: 9, **North:** Plot no: 7, **East:** East-west 14 feet breadth and north-south length common pathway Within which the said house site is by having the measurement of east-west on the northern side of 55½ feet's on the southern side of 54 feet's, north-south on both sides with 21 feet's to the total of 1150 sq.fts and along with all other usual rights thereon. Also the said property is in S.No: 450/2A and in S.No: 450/1B thereby to the sub divided S.No: 450/189 of 0-00.91 ares and in the sub divided S.No: 450/2A9 of 0-00.16 ares as per the patta by no: 1791.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
2	10292387	Mr. MANIVANNAN.K , (Borrower) Mrs. NNANDINIDEVI.N (Co- Borrower)	Rs.35,69,639/- (Rupees Thirty Five Lakh Sixty Nine Thousand Six Hundred and Thirty Nine Only) As on 07.10.2024	09-10-2024 & 03-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: In Salem District, Salem West R.D., Suramangalam Sub R.D. Salem Taluk, Salathampatty village, S. No. 23/7, Punja acre 1.47, Asst. Rs. 1.84, out of this Punja acre 0.76 ¼ cent of land is comprised into house plots and out of those plots the Plot No. 2 & 3 is related to this description. The boundaries and measurement for the same are :North of 20 Feet East – West Road,South of Plot No. 9 & 10,West of Plot No. 4 belonged to Ponnusamy, East of Plot No. 1,Within the above boundaries Plot No. 2 measuring East – West Northern Side 30 Feet, Southern Side 31 ½ Feet, North-South Eastern Side 47 ½ Feet, Western side 39 ½, totaling 1310 Sq. Ft. of land with the Plot No. 3 measuring East-West Northern Side 30 Feet, Southern side 31 ¼ feet, North-South Eastern side 55 feet, Western side 47 ½ feet, totaling 1543 Sq. Feet. Of land. The above two plots are totaling 2853 Sq. Feet of land with 130 Sq. Meter of Ground and 1St Floor R.C.C. terraced building and with 10 Sq. Meter.R.C.C. terraced building and with all the fittings of the above buildings and with all pathway rights and easement rights annexed thereto. The above described property situated within the limits of Salathampatty village Panchayat.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
3	TCHHL04900 0010075986 & TCHIN04900 00100179219	MR.SATHYANARAYANAN.P (Borrower) Mrs. VIJAYALAKSHMI.S (Co-Borrower)	Rs.22,26,469/- (Rupees Twenty Two Lakh Twenty Six Thousand Four Hundred and Sixty Nine Only) As on 11.09.2024	11-10-2024 & 3-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All that piece parcel of Vacant land bearing Plot.No.22C(Part) Door.No.36, Hindustan Motor's Nagar, Comprised in Survey No.760/2A1, T.S.No.6/11, Block No.9, ward-E of KORATTUR VILLAGE, Ambattur Taluk, Chennai District and Land measuring 703 Sq.ft., out of 1140 Sq.ft., and **bounded on the : North By-** Plot No.23, **South By-** 24 Feet Road, **East By-** Plot No.V, **West By-** Vacant Land, **Measuring:-** East to West On the Northern Side- 19 feet, East to West On the Southern Side- 19 feet, North to South On the Eastern Side- 37 feet, North to South On the Western Side- 37 feet, In all measuring 703 and within the Sub Registration District of Villivakkam and Registration District of Central Chennai.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
4	TCHHL080600 0100274253 & TCHIN08060 00100275000	Mr.PREM (Borrower) Mrs. SANGEETHHA (Co-Borrower), Mrs VIJAYA.M (Co- Borrower)	Rs.11,50,254/- (Rupees Eleven Lakh Fifty Thousand Two Hundred and Fifty Four Only) As on 07-10-2024	07-10-2024 & 01-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Schedule – A Property: Erode District, Erode RD, Chennimalai SRO, Perundurai Taluk, Murugtholuvu Village, Old Survey No.664, in this New Survey No. 772/3, Punjai Hec.0.81.5, Kist Rs.2.25, Patta No.349,Survey No.772/4, Punkjai Hec 0.69.0, Kist Rs.1.91, Patta No.667, total Punjai Hec.1.50.5, Kist Rs.4.16, Punjia Acre 3.42 Cents, Land divided into an house site namely as "Amman Nagar" House Site no.48,for an extent of 1175 Sq.feet, (or) 109.16 Sq.Meter hose site, wthin the following boundaries, House Site no.47 on the North, Remaining Lands on the East, House site no.49 on the South, 23 feet breadth Souht- north road on the West,Within the above said boundaries, East - West Northern side 28 Feet, East – West Southern side 30 ¾ Feet, South-North Eastern Side 40 Feet, South - North Western Side 40 Feet, Total extent of 1175 Sq.Ft, (109.16 Sq.Meter) House site, with usual pathway, common roads, common rights, etc, Property in Resurvey No.772/4, Now Subdivision Survey No.772/4A1A. Property situated at Murungatholavu Panchayat Limit,

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
5	TCHHF047900 0100149344 & TCHIN04790 00100152315	Mr.RAGUPATHI.R (Borrower) & Mrs.SARANYADEVI.R (Co-Borrower)	Rs.48,35,573 /- (Rupees Forty Eight Lakh Thirty Five Thousand Five Hundred and Seventy Three Only) as on 07-10-2024	09-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: As Per Doc No:- 10394/2016, Survey No.586, As per Revenue Record: T.S.No.2, Block No.117, Ward-E, Total Extent 2091 Sq.ft, Arul Jothi Nagar, No.14, Thottipalayam Village, Tiruppur- 641607. Boundaries for 2091 Sq.ft of land: North of – Sarojini Land, South of- 10 Ft Wide East- West Road, East of – 10 Ft Wide South- North Road, West of- Papapanayakkar Land, Measurement Details: North East West- 46Ft, East- South North- 46 Ft, South- East West- 77 Ft, West- South North 34 Ft, Total 2091 Sq.ft with all easement Rights and pathway:

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
6	TCHHL080600 0100146780 & TCHIN08060 00100146953	Mr. SHANMUGAM.RN (Borrower) & Mrs. SARASU (Co-Borrower)	Rs.19,43,394/- (Rupees Nineteen Lakh Forty Three Thousand Three Hundred and Ninety Four Only) as on 07-10-2024	09-10-2024 & 03-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Namakkal District, Namakkal RD, Kumarapalayam SRO, Kumarapalayam Taluk, Kumarapalayam Amani Village, Survey No.32/2, Punjai Acre.2.12 for an extent of 616 ¼ Sq.feet house site, within the following boundaries: South North towards common pathway on the west, Others land on the East, Krishnan House and Arumugam House o the South, East West towards common road on the North, Within the above said boundaries: East-West on the both sides 29 feet, South- North on the both sides 21 ¼ feet, Total extent of 616 ¼ Sq.feet house site, with usual pathway common road, common rights etc. Thattankuttai panchayat limit.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
7	TCHHL048000 0100262974 & TCHIN04800 00100264055	Mr.K.AMBUROSE JEBARAJ,(Borrower) Mrs. GENGA DEVI, (Co borrower)	Rs.43,46,406/- (Rupees Forty Three Lakh Forty Six Thousand Four Hundred and Zero Six Only) As on 14-10-2024	14-10-2024 & 01-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Madurai District, Madurai North Regd District, Now Theppakulam SRO, Now Karupayurani SRO " Lakshmi Nagar", Madurai North Taluk Now East Taluk, kalikappan 1st Pit village, Old S.No.68/5, after Subdivision S.No.68/5A1A, after Sub Division New S.No.68/5A1A1, Total extent 702 Sq.ft, Plot No.23, Eastern side South Part.(1). Boundaries for 702 Sq.ft of Land, **North By :** Plot No.23, Eastern side North Part Land, **South By :** 30 feet Wide common Road, **East By :** Plot no.22 Land, **West By ;** 20 feet Wide Common Road.,Measurement Details: North- Ease West- 20'3"ft, South-East West- 20'0",East-South North- 35'0"ft,West-South North- 34'9"ft,Total- 702 Sq.ft. with all easement Rights and Pathway.

Sr. No	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
8	TCHHL083600 0100189670 & TCHIN083600 0100191840	Mr. MOOVENDRAN.K, (Borrower) Mr. VISITHRA VIRUMANDI, Mr. MURUGASEN Ms. PRIYANKA A, (Co borrowers)	Rs. 26,48,697 /- (Rupees Twenty Six Lakh Forty Eight Thousand Six Hundred and Ninety Seven Only) as on 11-10-2024	11-10-2024 & 03-10-2024

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:- Tiruppur District, Tiruppur RD, Thottipalayam SRO, Tiruppur Taluk, Ugayanur Village, Kasa No.509/3, Punja Acre.9.38, kist 7.60, Southern Side Punja acre.6.49, kist.5.26 western side Punjai acre.5.92 ½ , kist.4.80 land divided into house site namely " RAMASAMY GOUNDER" House Site No.3 Southern Side for an extent of 1000 Sq.feet house site, within the following boundaries:- House site no.1 and 2 on the South, Site No.3 northern side property on the North, Kasa.No.510/1 land on the West, 25 feet breadth south north layout road on the East, Within the above said boundaries: East-West on the both sides 50 feet, South- North on the both sides 20 feet, Total extent of 1000 Sq.feet house site, with usual pathway, common road, common rights etc. At presented New Kasa.No.509/3A1A1A1A.

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 18.10.2024
Place: Tamilnadu

For Tata Capital Housing Finance Limited
Sd/- Authorised Officer

கக் கடலில் விரைவில் மீண்டும் ழுத்தம் உருவாகிறது

ப்பெறுவதால் தமிழ்நாட்டுக்கு அதிக மழை கிடைக்க வாய்ப்பு

க்.18—
லவி
டுக்கு
தேதி
த்திய
ழத்த
யாக
ற்கு,

வட மேற்கு திசை நோக்கி நகர்ந்தது. அது மறுநாள் காற்றழுத்த தாழ்வு மண்டலமாக வலுவடைந்தது.

அது புயலாக மாறும் என்று எதிர்பார்க்கப்பட்டது. ஆனால் அது புயலாக மாறவில்லை. தொடர்ந்து காற்றழுத்த தாழ்வு மண்டலமாகவே நீடித்தது. இதன் காரணமாக சென்னை, திருவள்ளூர், காஞ்சீபுரம், செங்கல்பட்டு உள்ளிட்ட தமிழகத்தின் வட மாவட்டங்களில் கடந்த 14—மற்றும் 15—ந்தேதிகளில் பலத்த மழை பெய்தது.

இந்த காற்றழுத்த தாழ்வு மண்டலம் புதுச்சேரி — நெல்லூர் இடையே சென்னைக்கு வடக்கே நேற்று அதிகாலை கரையை கடந்தது.

அது கரையை கடக்கும் போது காற்றழுத்த தாழ்வு பகுதியாக வலுவிழந்தது. இதனால் கரையை கடந்தபோது சென்னையில் மழை பெய்யவில்லை.

புதிய காற்றழுத்த தாழ்வு பகுதி

இந்த நிலையில் வங்கக்கடலில் வருகிற 22—ந்தேதி புதிய காற்றழுத்த தாழ்வு பகுதி உருவாக உள்ளது. இது தொடர்பாக வானிலை ஆய்வு மையம் கூறி இருப்பதாவது:—

அந்தமான் கடல் பகுதியில் வருகிற 20—ந்தேதி வளிமண்டல மேலடுக்கு சுழற்சி உருவாக உள்ளது. இந்த வளிமண்டல மேலடுக்கு சுழற்சியானது வருகிற 22—ந்தேதி மத்திய வங்கக் கடல் பகுதியில் குறைந்த காற்றழுத்த தாழ்வு பகுதியாக வலுப்பெற வாய்ப்பு உள்ளது.

இந்த காற்றழுத்த தாழ்வு பகுதி உருவான பிறகு வடமேற்கு திசையில் நகர்ந்து மேலும் வலுவடையும். இந்த புதிய காற்றழுத்தம் மூலம் தமிழகத்துக்கு அதிக மழை கிடைக்கவும் வாய்ப்பு உள்ளது.

தமிழகத்தில் உள் மாவட்டங்களில் ஓரிரு இடங்களில் இன்று கனமழை பெய்ய வாய்ப்புள்ளது. வருகிற 20—ந்தேதி முதல் 3 நாட்களுக்கு மிதமான மற்றும் கனமழை பெய்ய வாய்ப்புள்ளது. வருகிற 20 மற்றும் 21—ந்தேதிகளில் வட தமிழகத்தின் உள் மாவட்டங்களிலும், மதுரை, திண்டுக்கல் போன்ற தென் மாவட்டங்களில் சில பகுதிகளிலும் கனமழை பெய்ய வாய்ப்புள்ளது.

இவ்வாறு அதில் கூறப்பட்டுள்ளது.

பிளஸ் பெயரில் புதிய பால் பாக்கெட்:

பால் விலை உயருகிறது

ன்னை, அக்.18—
பால் தேவையை
ன் முக்கிய அங்கம்
, தனியார் பால்
லயைவிட குறைவு.
றந்ததாக உள்ளது.
க்கடைகள் ,
னியார் பால்
பெரும்பாலான
தேநீர் கடைகள்,
ன் பால் மட்டுமே
கிறது.
பொதுமக்களின்
பச்சை நிற கிரீன்
செய்யப்படுகிறது.
4.5 சதவீதமும்,
.5 சதவீதமும்
சென்னையில்
மேஜிக் பால்
கிராக்கி உள்ளது.
ஆவின் நிர்வாகம்
க தகவல்கள்

ரிடம் பசும்பால்
பால் லிட்டருக்கு
கம் கொள்முதல்
ஒப்பீட்டளவில்
உள்ளடக்கம்
வாகம் எப்.எஸ்.
பூர்த்தி செய்ய
ன மற்றும் பால்
வதால் கூடுதல்
ல்லப்படுகிறது.
ல் பாக்கெட் ரூ.
ல் பாக்கெட் ரூ.
மேஜிக் பிளஸ்
ஆவின் முடிவு
கிறது. தற்போது

,கிரீன் மேஜிக் பால் லிட்டருக்கு ரூ.44 விற்கப்படுகிறது.

சென்னையில் தினசரி விநியோகிக்கப்படும் 14.5 லட்சம் லிட்டர் பாலில் சுமார் 5 லட்சம் லிட்டர் இந்த கிரீன் மேஜிக் ஆகும்.அதிக மானிய விலையில் பால் விற்பனை செய்யப்படுவதால் ஏற்படும் இழப்பை குறைக்க இந்த நடவடிக்கை மேற்கொள்ள உள்ளனர். ஆவின் கிரீன் மேஜிக்கில் ஒரு லிட்டருக்கு ரூ.4 முதல் ரூபாய் 5 வரை நஷ்டம் ஏற்படுகிறது மேலும் தனியார் நிறுவனங்கள் பதப்படுத்தப்பட்ட பாலை லிட்டருக்கு ரூ.54 முதல் ரூ. 58க்கு விற்பனை செய்கிறது

பெரம்பலூர் மாவட்டத்தில் உள்ள பாடாலூர் பால்பண்ணையில் 20 ஆயிரம் லிட்டர் புதிய ரக கிரீன் மேஜிக் பிளஸ் பால் உற்பத்தி செய்ய திட்டமிட்டுள்ளது. ஆனால் ஆவின் அதிகாரிகள் இந்தத் திட்டம் இன்னும் செயல்படுத்தப்படவில்லை என்றனர். இருப்பினும் பால் வியாபாரிகள் இது அளவை குறைத்து விலையை உயர்த்தவதற்கான மற்றொரு யுக்தி என தெரிவித்தனர். கடந்த ஆண்டு ஆவின் டிலைட் வகையை அறிமுகப்படுத்தியது அதில் 3.5 சதவீத கொழுப்பு இருந்தது இது கிரீன் மேஜிக்கை விட குறைவானது. ஆனால் விலை லிட்டருக்கு ரூ. 44 நிர்ணயம் செய்திருந்தது.

அட்டவணை I
படிவம் - ஏ
பொது அறிவிப்பு

விதி 14, திவால் நிலை மற்றும் திவால் நிலை குழுவின் (தன்னிச்சையான திவால் செயல்முறை விதிமுறை), 2017- ன் கீழ்
ஆட்ரன்ஸ் இந்தியா பிரைவேட் லிமிடெட் பங்குதாரர்களின் கவனத்திற்கு

1. நிறுவனத்தின் பெயர்	ஆட்ரன்ஸ் இந்தியா பிரைவேட் லிமிடெட்
2. நிறுவன துவக்க தேதி	13.08.2018
3. எந்த அதிகாரத்தின் கீழ் நிறுவனம் துவக்கம் / பதிவு	கம்பெனிகள் பதிவாளர் சென்னை
4. நிறுவன அடையாள எண்	U50400TN2018FTC124092
5. நிறுவன அலுவலக பதிவு முகவரி மற்றும் முதன்மை அலுவலகம் (வேறு ஏதும் இருப்பின்)	கதவு எண் 86, எட்டாவது மாடி, மவுண்ட் ரோடு, பாலியோஸ் டவர்ஸ், கிண்டி, சென்னை 600032 தமிழ்நாடு
6. நிறுவனத்தின் திவால் நிலை துவக்க தேதி	16.10.2024
7. லிக்விடேட்டரின் பெயர், முகவரி, மின்னஞ்சல் முகவரி தொலைபேசி எண் மற்றும் லிக்விடேட்டர் பதிவு எண்	பெயர்: ந.ஆ. ஸ்ரீனிவாசன் மின்னஞ்சல்: nas@geniconsolutions.com தொலைபேசி எண்: 9003199945 முகவரி: H-5, ஏழாவது மாடி, டெம்பிள் டவர், எண் 672, அண்ணா சாலை, நந்தனம், சென்னை 600035 பதிவு எண்: IBBI/IPA-002/IP-N00704/2018-19/1 2328
8. கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	15.11.2024

ஆட்ரன்ஸ் இந்தியா பிரைவேட் லிமிடெட், 16, அக்டோபர் 2024-ஆம் தேதி தன்னிச்சையாக லிக்விடேசன் துவங்கியுள்ளதாக அறிவித்துள்ளது

ஆட்ரன்ஸ் இந்தியா பிரைவேட் லிமிடெட் பங்குதாரர்கள் மேற்குறிப்பிட்டுள்ள எண் 7-க்கு எதிரே கொடுக்கப்பட்டுள்ள லிக்விடேட்டரின் முகவரிக்கு தங்களின் உரிமை கோரல்களை தகுந்த ஆதாரத்துடன் 15.11.2024 அன்றோ அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறது நிதி கடன் வழங்கியவர்கள், மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் கோரல்களை சமர்ப்பிக்க வேண்டும். இதர பங்குதாரர்கள் தகுந்த ஆதாரங்களுடன் கூடிய தங்கள் உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னஞ்சல் மூலமாகவோ சமர்ப்பிக்கலாம்.

தேதி: 18/10/2024
இடம்: சென்னை

-SD-
பெயர்: ந.ஆ. ஸ்ரீனிவாசன்

பத்துக்காக